

13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD.

C.A. NO. 850/95.

DATE OF JUDGMENT: 27-7-95.

BETWEEN:

Y. Nagi Reddy

.. Applicant.

AND

1. The Union of India rep.
by its Secretary,
Ministry of Finance (Dept.
of Revenue), North Block,
New Delhi.
2. The Commissioner,
Central Excise & Customs,
Guntur.
3. The Addl. Commissioner,
Central Excise & Customs,
O/o the Commissioner,
Central Excise, Guntur.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI P.B. Vijayakumar,

COUNSEL FOR THE RESPONDENTS: SHRI N.V. Ramana,
~~Ex/~~Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

69

O.A.NO.850/95.

JUDGMENT

Dt: 27.7.1995

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri P.B.Vijayakumar, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. The order dated 31.3.1995 of R-3 whereby the applicant was reverted to the post of DOS Level-I for 18 months by way of punishment, is challenged in this OA.

3. The applicant filed Appeal Memo dated 16.5.1995 before R-2 against the said order.

4. In the circumstances, the OA is disposed of at the admission stage as under:-

R-2 has to dispose of the appeal dated 16.5.1995 preferred by the applicant expeditiously and preferably by 29.9.1995.

5. The OA is ordered accordingly. No costs. //

(R.RANGARAJAN)
MEMBER (ADMN.)

V.Neeladri Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 27th July, 1995.
Open court dictation.

Deputy Registrar (J) CC

To

1. The Secretary, Union of India,
vsn Ministry of Finance, Dept.of Revenue,
North Block, New Delhi.
2. The Commissioner, Central Excise and Customs, Guntur.
3. The Addl.Commissioner, Central Excise and Customs,
O/o the Commissioner, Central Excise, Guntur.
4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

With O.O
Copy

THPED BY

~~CHECKED BY~~

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR.R.RANGARAJAN: (M(ADMIN)

DATED 27/7 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

OA. No. in

TA. No. .

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as without

Dismissed for def

No. order as to cost-

No Spare Copy

